

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 818 of 2020

IN THE MATTER OF:

Damodar Muddukrishna

...Appellant

Versus

**Cygilant (India) Research & Development
Pvt. Ltd.**

...Respondent

Present:

For Appellant : **Mr. Mithun Shashank and Mr. M.V. Mukunda,
Advocates**

For Respondent : **Mr. Yugang Goel, Ms. Padmaja Kaul and Ms. Vanika
Gupta, Advocates**

O R D E R

(Through Virtual Mode)

06.11.2020 Mr. Yugang Goel, Advocate appears on behalf of the Respondent. He may file reply-affidavit together with his Vakalatnama within two weeks after receiving complete set of paper-book. Appeal paper-book be provided by the Appellant to the learned counsel for the Respondent within three days. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Learned counsel for the parties may also file short written submissions, not exceeding three pages, along with their pleadings.

List the matter 'for Admission (After Notice)' on **17th December, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/